

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI): (a) Complaints were received during 1986 that forest areas were being destroyed by illegal quarrying operations in Shivpuri district.

(b) The area was inspected by an officer from this Ministry and based upon his report, the Madhya Pradesh Government was requested to look into the matter of unauthorised quarry operations and also of the violation of Forest (Cons.) Act, 1980.

(c) The details will be collected and placed on the Table of the House.

Incriminating documents seized during raids at Calcutta

1678. SHRI M. S. GURUPADA-SWAMY:

**SHRI GAYA CHAND
BHUYAN:**

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Income Tax Authorities conducted raids at the residential premises of 30 officials and also the residential premises of one Shri Parasmal Lodha in Calcutta as reported in a news item in the Telegraph, Calcutta, dated 17th October, 1987;

(b) whether it is also a fact that several incriminating documents have been seized during the raids;

(c) whether Government have since assessed the economic crime committed by Shri Lodha; and

(d) if so, what are the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI P. K. GADHVI): (a) and (b) The Income-tax authorities have not conducted any searches in the cases of officials in the recent past at Calcutta. The Telegraph (Calcutta) of 17th October, 1987

carried a report on the front page regarding raids on the previous day in the case of Shri Parasmal Lodha. Search operations u/s 132 of the Income-tax Act were carried out on 15-10-1987 in the cases of Shri Parasmal Lodha and his associates. 29 search warrants were executed in all. Cash of Rs. 1.79 lakhs, jewellery valued at Rs. 12.35 lakhs and shares valued at Rs. 94.79 lakhs were seized during these searches besides the seizure of several incriminating documents.

(c) and (d) No, Sir. The outcome of the search will become known only after the completion of assessments.

Export-Import of Polyester Fibre and Filament Yarn

1679. SHRI GURUDAS DAS GUPTA:
SHRI CHATURANAN
MISHRA:

Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that Government have allowed the export of polyester fibre and filament yarn;

(b) whether it is also a fact that these items are allowed for import under Open General Licence Scheme; and

(c) if so, what are the reasons for this contradictory stand taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. R. DAS MUNSHI): (a) Yes, Sir.

(b) Import of polyester filament yarn is allowed under Open General Licence.

(c) While allowing limited imports the access to imported Polyester Filament Yarn is being kept open to keep a check on domestic price and to ensure easy availability of the material.